

## (Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

1379

1380

## HOUSE OF THE PEOPLE

Wednesday, 4th March, 1953

The House met at Two of the Clock.  
[MR. DEPUTY-SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

3-7 P.M.

## PAPERS LAID ON THE TABLE

## BILASPUR MOTOR VEHICLES RULES

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, a copy of each of the following notifications issued by the Chief Commissioner, Bilaspur (Simla Hills):

- (i) Notification No. TA(AD)25/78/52, dated the 18th July, 1952; and
- (ii) Notification No. TA(AD)25/140/51, dated the 6th July, 1951, containing the Bilaspur Motor Vehicles Rules, 1951.

[Placed in Library. See No.S-10/53.]

## GENERAL BUDGET—GENERAL DISCUSSION

Mr. Deputy-Speaker: We shall now proceed to the discussion of the General Budget. I have to announce to the House that under Rule 184 (3), I fix that the time-limit for speeches will ordinarily be 15 minutes for each hon. Member excepting the Finance Minister for whom one hour or more will be allowed, if necessary.

At this stage the House will be at liberty to discuss the Budget as a whole or any question of principle involved therein.

For the benefit of new hon. Members, I would like to draw their attention to rule 184 (1) regarding the scope of the Budget as differentiated from the Finance Bill. During the Finance Bill, grievances may be brought to notice. That will be the occasion for that purpose. So far as the discussion of the Budget is concern-

ed, under Rule 184 (1), the House shall be at liberty to discuss the Budget as a whole or any question of principle involved therein. The discussion will be regarding the point whether the items of expenditure ought to be increased or decreased having regard to the importance of a particular head and also the manner in which the Budget is framed. Grievances not related either to the Finance Minister's speech or not directly arising out of the proposed expenditure will not be in order at this stage. They may be deferred for ventilation at the time of the Finance Bill. Fifteen minutes will be the time-limit ordinarily for every hon. Member.

An Hon. Member: Including Ministers?

Mr. Deputy-Speaker: Including Ministers, except the Finance Minister. So far as Leaders of particular groups are concerned, if they want some more time, they can take up to a maximum of thirty minutes, but this extra time will be accounted against the time allotted to the particular group.

Dr. S. P. Mookerjee (Calcutta South-East): While speaking on the budget, I believe I should say something of the Finance Minister who has been responsible for the introduction of the Budget. Whatever differences there may be—and I believe there are differences—regarding the manner in which the administration of our country is being carried on, or allotments have been made in the Budget for the amelioration of the conditions of the people, I think, I can say without fear of contradiction that one of the assets of the country is the quiet and cautious optimism of our Finance Minister. Whatever differences there may be as I said just now, I think it is safe to assert that the financial credit of our country is sound, and apart from the geographical importance that India occupies, its vast economic possibilities, its potential wealth, and its tremendous manpower are capable of placing our country in a position of great international advantage. Of course, how the Government and the people are capable of transforming